

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

**I.T.A. No. 2194/Kol/2019
Assessment Year: 2016-17**

ACIT, Circle-34, Kolkata.....Appellant

Vs.

***M/s. Eastern Distributors.....Respondent
[PAN: AADFE 5901 B]***

Appearances by:

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

None appeared on behalf of the Assessee.

Date of concluding the hearing : April 16th, 2021

Date of pronouncing the order : April 16th, 2021

ORDER

Per Bench:

This is an appeal filed by the Revenue directed against the order of the Learned Commissioner of Income Tax (Appeals)-10, Kolkata [hereinafter the "CIT(A)"], passed u/s. 250 of the Income Tax Act, 1961 (the 'Act'), for the Assessment Year 2016-17.

2. The assessee vide its letter dated 07.04.2021 submitted that it has availed the scheme under "Vivad Se Vishwas Act, 2020". The assessee states that it has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020". It further submits that u/s 4(2) of the "Vivad Se Vishwas Act, 2020", the Revenue appeal should be deemed to have been withdrawn. Thus the assessee requests that the Revenue appeal be dismissed as withdrawn.

3. The ld. D/R has no objection to the Revenue appeal being dismissed as withdrawn.

4. In view of the submissions of both the parties, the Revenue appeal is dismissed as deemed to have been withdrawn.

Kolkata, the 16th April, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 16.04.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. ***ACIT, Circle-34, Kolkata.***
2. ***M/s. Eastern Distributors, Ground Floor, 3, Mangoe Lane, Kolkata-700 001.***
3. CIT(A)-10, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches